CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 850/MP/2025 along with IA No. 104/2025

Subject	:	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with relevant provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in respect of timeline for achieving Financial Closure as a condition subsequent to be satisfied by the Connectivity Grantee under Regulation 11A(2).
Petitioner	:	ReNew Vikram Shakti Private Limited (RVSPL) and Anr.
Respondent	:	Central Transmission Utility of India Limited (CTUIL) and Anr.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, RVSPL Shri Girik Bhalla, Advocate, RVSPL Ms. Anumeha Smiti, Advocate, RVSPL Ms. Poorva Saigal, Advocate, CTUIL Shri Anik Majumder, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned. The learned counsel for the Petitioners, however, submitted that they have opted to exercise Option 1 provided under the order dated 10.7.2026 in Petition No. 11/SM/2026, and sought four weeks' time to file a rejoinder to the reply filed by the Respondent, CTUIL.

2. Considering the above, the Commission permitted the Petitioners to file their rejoinder, as above, within four weeks, with a copy to the Respondents.

3. The Petition, along with IA, will be listed for hearing on **10.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)